

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE

NOTIFICATION NO. 10 (RE-98)/1997-2002,

NEW DELHI, THE 22ND JULY, 1998.

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S.O.(E): In exercise of the powers conferred under Section 5 of the Foreign Trade (Development & Regulation) Act, 1992 (No. 22 of 1992) read with paragraph 1.3 of the Export and Import Policy, 1997-2002, as amended, the Central Government hereby makes the following amendment in the Export and Import Policy, 1997-2002.

2. In Chapter 16, Part-III, Paragraph 16.3 – Canalised items of EXIM Policy, 1997-2002, as amended, the entries

appearing at Sl. Nos. 1(iv), 1(ix) and 1(x) shall be deleted.

3. This issues in public interest.

(N.L. LAKHANPAL)

DIRECTOR GENERAL OF FOREIGN TRADE

AND EX-OFFICIO

ADDL. SECRETARY TO THE GOVT. OF INDIA

Copy to all concerned;

By orders etc.

(S.K. SAMAL)

DY. DIRECTOR GENERAL OF FOREIGN TRADE

(Issued from F. No. 23/1/97-PC.III)